

DIVISION BENCH

O-119

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/345(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th August, 2021,
10:30 A.M.**

Name of the Company	ZAMSTARS MANAGEMENT SERVICE INDIA PRIVATE LIMITED Vs. DURGA PROJECTS AND INFRASTRUCTURE PRIVATE LIMITED		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Appearances (via video conference)

Mr. Anil Kumar Dubey, PCS] For applicant

Mr. Hemant Tiwari, Advocate] For the Corporate Debtor

ORDER

Ld. Authorised Representative for the applicant present. Ld. Counsel for the Corporate Debtor present.

Ld. Counsel for the Corporate Debtor seeks enlargement of time to file the reply affidavit. Time to file reply affidavit is enlarged for three weeks as a final opportunity. In case no reply is filed within the said period, the right to file reply affidavit will stand closed and no further adjournment shall be granted in this matter.

List this matter on **05/10/2021**.

**Harish Chander Suri
Member (Technical)**

**Rajasekhar V.K.
Member (Judicial)**

vc